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28.2.96

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Hon'ble Shri K.D. Saha, Member(A)

ORDER

The applicant herein is working as PWI Grade II under Construction Department of Eastern Railway and is posted at Danapur under Deputy Chief Engineer (Construction), respondent no.2. The grievance of the applicant is that he is not being paid H.R.A. and C.C.A. in accordance with the extent rules and the instructions contained at Annexure-A-2 dated 22nd March, 1991 regarding payment of HRA/CCA to the Railways employees working at Danapur but residing at Patna.

2. The applicant has referred to various periods when he was posted at Danapur or near-about from time to time, and he submitted that he is being discriminated in the matter of payment of H.R.A. and C.C.A. for residing at Patna although as per extent rules, as contained at Annexure-A-2, he is entitled to get H.R.A. and C.C.A. at the rate ~~Rs~~ ~~Rs~~ 810 as payable to employees residing in 'B1' cities. The applicant also submitted a representation in this regard on 30.8.1995 addressed to the Deputy Chief Engineer (Construction), Eastern Railway, Danapur (Annexure-A-3) requesting to pay him H.R.A. and C.C.A. from October, 1992 onwards, but this has been disposed of by a letter of Deputy Chief Engineer dated 31.10.1995

Starting
(Annexure-A-4) considering that the applicant is
being paid H.R.A. and C.C.A. as per posting station.

In the reply addressed to the applicant dated
15.12.1995 (Annexure-A-5) on this issue, he has been
advised by the J.E., Permanent Way, Construction 2,
Danapur, that no further appeal on this subject
shall be entertained.

3. Considering the submissions and the detailed averments made in the application, I am of the view that this matter can be disposed of suitably on a detailed representation of the applicant to the Head of the Department, Chief Engineer, Survey and Construction, Eastern Railway, Calcutta, by a reasoned and speaking order. Accordingly, I hereby direct the applicant to file a fresh representation, through proper channel, addressed to the Chief Engineer, Survey and Construction, Eastern Railway, Calcutta, giving detailed position with regard to his grievances relating to payment of H.R.A. and C.C.A. within a period of two weeks, and on receipt of the same, the Chief Engineer, Survey and Construction, Eastern Railway, Calcutta, shall consider and dispose of the representation by a reasoned and speaking order, if necessary, by giving a personal hearing to the applicant, within a period of two months.

4. With this observation, the application is disposed of.

(K.D.Saha) 28.2.96
Member (A)